

ITEM NO.6 Court 6 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No.1137/2021

SAMAR VIJAY SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.132825/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 21-01-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M. M. SUNDRESH

For Petitioner(s) Mr. K. Sultan Singh, Sr. Adv.
Mr. Saksham Maheshwari, Adv.
Mr. Aditya Vikram Singh, Adv.
Mr. Amit Ojha, Adv.
Mr. Azeem A. Dost, Adv.
Mr. Vipin Singh Bansal, Adv.
Mr. Samar Vijay Singh, Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to appear and argue in person is granted.

The prayer made is for creation of "independent" Indian Environment Service as an All India Service. This prayer is stated to be arising from the recommendation of the T.S.R Subramanian Committee. Prima facie it is doubtful whether any mandamus can issue for creation of a service but it is suggested that an inquiry may be made as to whether the Government proposes to act in pursuance to the high level committees or not.

Issue notice.

A copy of the order to accompany notice.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER